

O.I.H

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO.5207
TO BE ANSWERED ON THE 27TH MARCH, 2018

**SUBSTANDARD/SPURIOUS INSECTICIDES SEEDS AND CHEMICAL
FERTILIZERS**

5207. SHRI VISHNU DAYAL RAM:
SHRI BODHSINGH BHAGAT:
SHRI B. SENGUTTUVAN:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) the details of the States in the country where cases of sale/circulation of adulterated/ spurious and substandard pesticides, seeds and chemical fertilizers have come to the notice of the Government along with the details of the corrective action taken by the Government in this regard;
- (b) the details of the action taken against the companies manufacturing sub-standard/spurious insecticides, seeds and chemical fertilizers and to ban the sale of products of these companies before cancelling the licenses of traders;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor and the reaction of the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI PARSHOTTAM RUPALA)

(a) to (d): Under the provision of the Insecticides Act, 1968, the Central and State Government have notified 182 and 10500 number of Insecticides Inspectors respectively, to carry out inspection of manufacturing, storage and sale points etc., draw samples of pesticides and have them analysed with the help of notified Pesticide Analysts. Prosecution is initiated in competent courts of law in cases of violation of the provisions of the Insecticides Act, 1968. This Act has also vested State Governments with legal authority to investigate complaints and take legal action against offenders. As per the information provided from the States, a total of 63490 samples were analysed in 2016-17, out of which 2.32 % (1470) were found to be misbranded. The details are at Annexure I

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The Seeds Act, 1966, Seeds Rules, 1968 and Seeds (Control) Order, 1963 have sufficient provisions to check the sale of sub-standard and spurious seeds. States are empowered to take punitive action against such companies and seed traders on contravention of provisions of the Seeds Act, 1966. There are provisions of notified Seed Inspectors, Seed Analysts and Seed Testing lab in the Seeds Act, 1966 for this purpose. The Seed law enforcement report for 2016-17 is at Annexure II.

The Fertilizers (Control) Order, 1985 regulate the trade, price, quality and distribution of fertilizers. State governments are adequately empowered under this Act to take appropriate administrative and legal actions against those dealers/manufacturers/importers who do not comply with the provisions. Further, samples of Fertilizer are drawn periodically by the Fertilizer Inspectors of the State Governments from retailers/wholesalers and manufacturing units etc. for testing in the notified laboratories to check their quality. During 2016-17, around 5.3% samples were reported non-standard. The Details are at Annexure III. In addition, the details of follow up action on non-standard samples during 2016-17 is at Annexure IV.

Annexure I

STATEMENT SHOWING DETAILS OF PESTICIDES SAMPLES ANALYSED IN STATE
PESTICIDES TESTING LABORATORIES (SPTLs) DURING 2016-17

S. No.	State/UT	2016-17 No of samples		
		Analyzed	Misbranded	Prosecution Launched
1.	Andhra Pradesh	5226	35	04
2.	Arunachal Pradesh			
3.	Andaman & Nicobar			
4.	Assam	16		
5.	Bihar	823	23	
6.	Chandigarh			
7.	Chhattisgarh	172	10	
8.	Daman & Diu			
9.	Dadar & Nagar Haveli			
10.	Delhi			
11.	Goa			
12.	Gujarat	3152	81	27
13.	Haryana	1223	17	12
14.	Himachal Pradesh	301	00	00
15.	Jammu & Kashmir	660	50	
16.	Jharkhand			
17.	Karnataka	3886	35	02
18.	Kerala	856	00	00
19.	Lakshadweep			
20.	Madhya Pradesh	844	115	03
21.	Maharashtra	6030	282	68
22.	Manipur			
23.	Meghalaya			
24.	Mizoram			
25.	Nagaland			
26.	Orissa	401	36	
27.	Pondicherry	128	00	
28.	Punjab	3898	98	27
29.	Rajasthan	2800	57	
30.	Sikkim			
31.	Tamil Nadu	21547	168	05
32.	Telangana	3592	06	
33.	Tripura	22	00	
34.	Uttarakhand	129	01	
35.	Uttar Pradesh	6632	453	434
36.	West Bengal	1152	03	
	Total	63490	1470	582

Annexure II

Progress Report of Seed Law Enforcement for the year 2016-17

S. No	State	Total No. of samples drawn	No. of samples found sub-standard	No. of cases in which warning issued	No. of cases stop sale order issued	No. of cases filed in the Court of Law	No. of cases decided by Court of Law fine/ imprisonment awarded	No. of cases pending in Court of Law	No. of cases where seed forfeited
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	6906	147	100	60	100	0	100	0
2.	Assam	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
3.	Bihar	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
4.	Chhattisgarh	1810	78	0	78	0	0	0	0
5.	Delhi	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
6.	Gujarat	4612	64	16	64	15	1	14	0
7.	Haryana	2660	45	25	10	8	0	15	0
8.	Himachal Pradesh	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
9.	Jammu & Kashmir	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
10.	Jharkhand	2371	61	6	0	0	0	0	0
11.	Karnataka	7992	85	0	0	0	0	0	0
12.	Kerala	4	0	0	0	0	0	0	0
13.	Madhya Pradesh	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
14.	Maharashtra	13365	209	103	1247	93	0	0	10
15.	Odisha	904	243	0	0	0	0	0	0
16.	Puducherry	120	29	1	0	0	0	0	0
17.	Punjab	3963	166	0	0	23	0	0	0
18.	Rajasthan	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
19.	Tamil Nadu	50166	1826	-	920	459	-	129	-
20.	Telangana	7194	121	15	0	121	0	121	0
21.	Tripura	0	0	0	0	0	0	0	0
22.	U.P.	3261	81	42	17	0	0	0	0
23.	Uttarakhand	525	33	33	0	0	0	0	0
24.	W.B.	19247	1562	40	543	0	0	0	0

ANNEXURE-III

STATEWISE NUMBER OF FERTILISER SAMPLES ANALYSED AND FOUND NON-STANDARD
DURING 2016-17

S.No.	Name of State	No. of Labs.	Annual Analyzing Capacity	No. of samples		Non Standard			% Capacity Utilisation	% Samples Non-standard
				Analyzed	Non-Std.	Nutrient deficient	Physical parameter & impurities	Total		
1	Assam	1	500	417		7	0	7	83.4	1.7
2	Mizoram	1	250	6		0	0	0	2.4	0.0
3	Jharkhand	1	1500	454		14	0	14	30.3	3.1
4	Bihar	1	4000	3467		139	0	139	86.7	4.0
5	Odisha	4	12260	6052		124	87	211	49.4	3.5
6	West Bengal*	3	4500	2710		237	13	250	60.2	9.2
7	Tripura	1	500	614		0	0	0	122.8	0.0
	Total East & NER	12	23510	13720	0	521	100	621	58.4	4.5
8	Gujarat*	3	12500	11440		114	9	123	91.5	1.1
9	M.P.	4	7500	6373		654	8	662	85.0	10.4
10	Chhatisgarh	1	2500	1831		125	12	137	73.2	7.5
11	Maharashtra	5	18000	15274		2061	642	2703	84.9	17.7
12	Rajasthan	7	14500	13279		165	22	187	91.6	1.4
	Total West Zone	20	55000	48197	0	3119	693	3812	87.6	7.9
13	Haryana*	3	5100	1732		81	1	82	34.0	4.7
14	H.P.*	3	2000	1750		62	1	63	87.5	3.6
15	J&K	2	1450	433		0	0	0	29.9	0.0
16	Punjab*	2	3600	3537		95	4	99	98.3	2.8
17	U.P.	4	12000	10362		825	0	825	86.4	8.0
18	Uttarakhand	2	500	321		23	0	23	64.2	7.2
	Total North Zone	16	24650	18135	0	1086	6	1092	73.6	6.0
19	A.P.	3	10500	9815		121	17	138	93.5	1.4
20	Telangana	2	9000	13261		112	15	127	147.3	1.0
21	Karnataka	7	13500	8767		206	7	213	64.9	2.4
22	Kerala	2	5000	2918		150	0	150	58.4	5.1
23	Puducherry	1	700	606		3	0	3	86.6	0.5
24	Tamil Nadu	14	17500	17300		565	229	794	98.9	4.6
	Total South Zone	29	56200	52667	0	1157	268	1425	93.7	2.7
25	Govt. Of India	4	8500	3661		305	10	315	43.1	8.6
	Total All India	82	167860	136380	0	6188	1077	7265	81.2	5.3

ANNEXURE IV

STATEWISE DETAILS OF FOLLOW UP ACTION ON NON STANDARD SAMPLES DURING 2016-17

S.No.	Name of the State	No. of Non Std. samples	Administrative Action Taken			Prosecution Launched	Cases Pending for Action`	Charging higher Price	Seizure of Stock/Stop Sale	Disposal allowed under cl.23	Conviction awarded	Cases pending in Court	No. of cases other violation of FCO
			DRC Cancelled	DRC suspen- ded	Other action								
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1	Assam	2	0	0	0	0	0	0	0	0	0	1	0
2	Bihar	0	0	0	0	0	0	0	0	0	0	0	0
3	Jharkhand	4	0	0	0	0	0	0	0	0	0	0	0
4	Odisha	211	0	0	211	0	0	0	0	0	0	0	0
5	West Bengal	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
6	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0
7	Gujarat	123	0	0	43	8	72	0	0	0	0	0	0
8	M.P.	662	91	42	15	3	0	0	0	0	0	3	9
9	Chattisgarh	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
10	Maharashtra	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
11	Rajasthan	172	0	0	0	0	172	0	0	0	0	0	0
12	Haryana	21	1	0	12	1	7	0	0	0	0	1	0
13	H.P.	63	0	0	0	0	0	0	0	0	0	0	0
14	J&K	0	0	0	0	0	0	0	0	0	0	0	0
15	Punjab	0	0	0	0	0	0	0	0	0	0	0	0
16	U.P.	825	562	172	68	23	0	0	0	0	0	43	0
17	Uttarakhand	9	0	0	9	0	0	0	0	0	0	0	0
18	A.P.	110	0	0	10	0	100	0	0	0	0	0	0
19	Telangana	95	0	0	7	6	82	0	0	0	0	6	0
19	Karnataka	160	0	0	0	0	0	0	0	0	0	0	0
20	Kerala	150	0	2	63	0	85	0	0	0	0	0	0
21	Pudicherry	3	0	0	0	0	0	0	0	0	0	0	0
22	Tamil Nadu	753	572	151	421	11	170	0	1	0	0	1	0
23	Tripura	0	0	0	0	0	0	0	0	0	0	0	0
